

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

(through web-based video conferencing platform)

ITEM No.22

IA Nos.150, 200 and 366 of 2022 in
CP (IB) No.12/BB/2021

IN THE MATTER OF:

M/s. Park View Developers Pvt. Ltd.

... Petitioner

Vs.

M/s. SDU Travels Pvt. Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

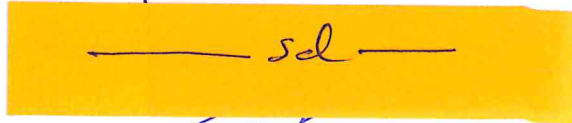
PRESENT:

The IRP/RP	:	Shri Ahsan Ahmed
For R1 in IA 150/22	:	Shri Vijay Narayan, Adv.
For R2, R3 in IA 150/22:		Ms. Surbhi Anand, Adv.
For IAs 366, 200/22	:	Shri Kirit S. Javali, Adv.

ORDER

IA No.150 of 2022:

1. This application has been filed by the Resolution Professional seeking a direction to the Respondents to handover the requisite documents for completion of CIRP of the Corporate Debtor.
2. Heard the Ld. Applicant-IRP and the Ld. Counsel for the Respondents.
3. Pursuant to order dated 06.10.2022, Ld. Counsel for the R2 & R3 submits that she has served the documents whichever are in custody. Ld. Counsel for R-1 submits that he has served the reply, but the IRP submits that he has not received the same. Hence, Ld. Counsel for the R-1 is directed to serve one more copy of reply to the IRP and file proof of service in the Registry. The Counsel for R-1 states that he had resigned from the Company in 2019 and there were no documents in his possession. However, he is directed to submit list of documents already handed over. Further, Ld. Counsel for R2 to R3 are directed to file all the details of documents that were handed over to the IRP along with the date of submission.
4. List the case on **24.01.2023**.



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IA No.200 of 2022:

1. This application has been filed by the Operational Creditor seeking to quash and set aside the email dated 07.05.2022 issued by the Respondent to the Applicant rejecting the claim for debt submitted by the Applicant, etc.
2. Heard the learned Counsel for the Applicant and the IRP/RP.
3. Ld. Counsel for the Applicant submits that he has filed rejoinder *vide* Diary dated 02.11.2022. The same is taken on record. Pleadings are complete.
4. List the case on **24.01.2023**.

IA No.366 of 2022:

1. This application has been filed by the Operational Creditor seeking to quash and set aside the email dated 08.08.2022 issued by the Respondent to the Applicant rejecting the claim for debt submitted by the Applicant, etc.
2. Heard the learned Counsel for the Applicant and the IRP/RP.
3. Pursuant to order dated 03.11.2022, RP has filed reply *vide* Diary dated 01.12.2022. The same is taken on record. Ld. Counsel for the Applicant seeks short time to file rejoinder. Two weeks' time is granted to file rejoinder, after service on the other side.
4. List the case on **24.01.2023**.

— sd —

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

— sd —

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)